

IN THE CENTRAL ADMINISTRATIVE CTRIBUNAL, HYDERABAD BENCH
AT HYDERABAD.

C.P.No. 43/97 in O.A.No. 411/95.

Date: 6--6--1997

Between:

P.D.S. Prakasa Rao. Petitioner/applicant

and

Union of India represented by
Sri S.B.Ghose Dastidar, Divisional
Railway Manager, S.E.Railway,
Bilaspur (Respondent No.4). Respondents

(Respondents 1 to 3 and 5 are not
necessary parties).

Counsel for the applicant: Sri Y.Subrahmanyam.

Counsel for the respondents: Sri V. Bhimanna.

CORAM:

HON'BLE SHRI R.RANGARAJAN, Member (A)

Hon'ble Sri B.S. Jai Parameshwar, Member (J)

JUDGMENT.

(per Hon'ble Sri R. Rangarajan, Member (A)).

Heard Sri Y.Subrahmanyam for the applicant and
Shri Bhimanna for the respondents.

The O.A., was disposed of directing the
2nd Respondent to refund the actual amount recovered from
the applicant for the over payment made during the no work
notice period i.e., from 16-3-1971 to 1-8-1973 with 12%
interest from 20-1-1994 till the date of repayment.
by Sr.Divl.Personnel Officer, Bilaspur
It is now stated/that an amount of Rs.10,818/-

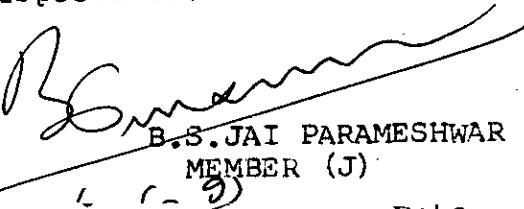
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and interest at 12% thereon amounting to Rs.3,026/- has been passed vide letter No. ESB/OPTG/25 PDS dated 18-2-1997. The applicant now submits that he is entitled for payment of Rs.14,000/- recovered from him as over payment. The applicant may now approach the Authorities with his calculation of over payment and sort out the discrepancy, if any, in the calculation. The concerned authorities should entertain the applicant when he approaches them in this connection and they should show the calculation drawn by them and compare the same with the calculation made by the applicant; so that the issue will be resolved to the satisfaction of both the parties.

With the above direction, the C.P., is disposed of.

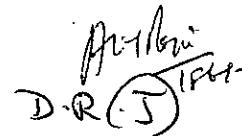

B.S.JAI PARAMESHWAR
MEMBER (J)


R.RANGARAJAN
MEMBER (A)

Date: 6-6-1997.

Dictated in open Court.

sss.


D.R.(J) 18617